

the reply given to Starred Question No. 882 on the 23rd August, 1961 and state the further progress made with regard to the proposal to amend the employees' State Insurance Act?

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): The proposals for amendment of the Act as approved by the Employees' State Insurance Corporation, have since been received and are being examined.

Film Festival in Bangkok

1331. Shri Ram Krishan Gupta: Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No. 2126 on the 23rd August, 1961 and state:

(a) whether the details regarding the organisation of Indian Film Festival in Bangkok have been finalised; and

(b) if so, what are they?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). They are not yet completely ready.

Central Research Institute for Tea Industry

1332. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 3331 on the 14th April, 1961 and state:

(a) whether Government have since considered the proposal to constitute a Central Research Institute for the industry; and

(b) if so, with what result?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Details in regard to the formation of a Tea Research Institute with Grants-in-aid by the Council of Scientific and Industrial Research are being worked out. A decision is expected to be taken shortly.

Cable Factory

1333. { **Shri Ram Krishan Gupta:**
Shri Subodh Hansda:
Shri R. C. Majhi:
Shri Nek Ram Negi:
Shri S. C. Samanta:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 3375 on the 5th September, 1961 and state:

(a) at what stage is the proposal to set up another cable factory in public sector;

(b) whether this proposal has been examined and finalised; and

(c) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). It has been decided that preliminary studies should be undertaken by the Hindustan Cables Ltd. for the setting up of another unit in the country. Further decisions will be taken on receipt of this Report.

Factories Act, 1948

1334. { **Shri Ram Krishan Gupta:**
Shri M. L. Dwivedi:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 858 on the 23rd August, 1961 and state the further progress since made with regard to the proposal to amend the Factories Act, 1948 with a view to provide better safety arrangements in factories?

The Deputy Minister of Labour (Shri Abid Ali): Comments on the proposals for amendment of the Factories Act, 1948 have been received from various State Governments, employing Ministries. All India Organisations of Employers and Workers etc. and these are being examined.